

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No. 496/2014

Date of Decision: 30th January, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Vasant Vishnu Powar,
aged 54 years, Son of
(Late) Shri Vishnu Powar,
Draughtsman, Office of The
Chief Engineer Pune Zone, Camp,
Pune-411 001.

(R/at: Flat No.D-101, Pawar
Enclave, Vaduwadi, Offg. Megha Centre,
Pune-Solapur Highway, Hadapsar,
Pune-411 028)

... *Applicant*

*(By Advocate Ms. Sujatha Krishnan, proxy counsel
for Shri S.P. Saxena)*

VERSUS

1. The Union of India, through
The Secretary, Ministry of Defence,
DHQ, P.O., New Delhi-110 011.
2. The Engineer-in-chief,
Army Headquarters,
Kashmir House, New Delhi-110 011.
3. The Chief Engineer,
Headquarters Southern Command,
Camp, Pune-411 001.
4. The Chief Engineer,
Pune Zone, Camp,
Pune-01.
5. Shri Rohitashwa Mishra,
M.E.S.No.610654,
D'man Gr.II, G.E.(P),
Carnicobar, Port Blair,
(Andaman & Nicobar Island). ... *Respondents*

*(By Advocate Shri V.S. Masurkar - R1 to R4 and
Ms. Sarita R. Yadav, proxy counsel for Ms. J.K.
Rehel - R5)*

ORDER (ORAL)**PER: R. VIJAYKUMAR, MEMBER (A)**

The applicant has challenged the seniority list notified in his capacity as Draughtsman. He was appointed as Draughtsman in the Ex-Serviceman category in impugned orders dated 30.04.2012. The applicant has also impugned letters dated 19.05.2012 and 22.10.2012 as Annexure A-2 and A-3 which did not convey any information whatsoever in response to the representation of the applicant filed on 03.03.2012 in response to the challenging the seniority list dated 23.01.2012 and reminders thereon. No reasoned orders have been issued by the respondents in reply and it appears that the applicant has filed this OA without providing the Tribunal the benefit of such orders that could be adjudicated.

2. In the circumstances, the respondents are directed to consider the representation already filed by the applicant and to pass a reasoned and speaking order within eight weeks of receipt of certified copy of these orders and to communicate such an order to the applicant within two weeks thereafter.

3. The Original Application is accordingly disposed of as above without any order as to costs. MA No.553/2014 also stands closed.

(~~Ravinder Kaur~~)
Member (J)

(R. Vijaykumar)
Member (A)

ma.

JW
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